

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

R.O.C.NO. 2/2022-RC

DATED: 21-12-2022

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 2/2022, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of Junior Assistants under the Telangana Judicial Ministerial Service, and the candidates were subjected to the computer based examination, and viva-voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Junior Assistants in the combined District/Units of the State:

1. Name of the unit: Combined Adilabad District:

220821573	220821580	220821587	220821730	220822358	220823750
220826765	220826772	220826973	220827898	220828348	--

2. Name of the unit: Combined Khammam District:

220920024	220920992	220921535	220922181
220923835	220926522	220927756	--

3. Name of the unit: Combined Karimnagar District:

221020139	221021125	221021224	221021375	221021524
221021743	221021766	221021792	221021795	221022481
221022702	221024668	221025564	221027913	--

4. Name of the unit: Combined Mahbubnagar District:

220820590	220823219	220824672	220827055	220827289
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5. Name of the unit: Combined Medak District:

221022542

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6. Name of the unit: Combined Nizamabad District:

220924055	220926545
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7. Name of the unit: Combined Nalgonda District:

220820046	220820850	220822857	220823053	220823454
220823671	220823857	220824083	220824249	220824501
220825356	220826663	220826914	220827085	220828556

8. Name of the unit: Combined Rangareddy District

220923166	220923230	220923233	220923514	220923606
220923608	220923669	220923743	220923848	220923863
220924216	220924415	220924421	220924597	220924693
220924694	220924735	220924894	220924920	220924930
220925041	220925065	220925067	220925095	220925148
220925346	220925534	220925539	220925764	220926085
220926594	220926966	220927043	220927187	220927260
220927325	220928066	220928288	--	--

9. Name of the unit: Combined Warangal District

220921296	220921792	220922408	220922991	220924030
220924967	220925723	--	--	--

10. Name of the unit: Metropolitan Sessions Court, Hyderabad:

221020093	221020097	221020887	221020912	221022576
221022847	221022870	221023262	221023951	221024063
221024248	221024487	221024535	221024981	221025058
221025480	221025711	221025787	221026133	221026352
221026578	221027216	221027262	221027487	221027501
221027502	221027534	221027544	221027548	221027630
221027864	221028169	221028176	221028197	221028275
221028282	221028387	221028393	221028440	221028693

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11. Name of the unit: City Civil Court, Hyderabad:

220820189	220822697	220823158	220823408	220824188
220824359	220826157	220827213	220827261	220827472
220827481	220827644	220827684	220827693	220827695
220827749	220828088	220828197	220828314	220828458
220828630	--	--	--	--

12. Name of the unit: City Small Causes Court, Hyderabad:

220820182	220820188	220827044	220827502	220827767
220828320	220828575	--	--	--

12. Name of the unit: Prl. Special Judge for CBI Cases, Hyderabad:

220828092	220828321	220828586	--	--
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NOTE:

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.

Dr. 2/12/2022

REGISTRAR (RECRUITMENT)